

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

**Item No. 101  
CP No. (IB)- 33/7/JPR/2022  
Under Section 7 of IBC, 2016**

**In the matter of:**

**National Skill Development Corporation** .... **Financial Creditor**

**Versus**

**Deep Training Institute Pvt. Ltd.** ...**Corporate Debtor**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. MANOJ KUMAR DUBEY, TECHNICAL MEMBER**


**Present Through Video Conferencing: -**

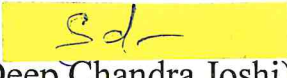
For the Financial Creditor : Manish Jain, Adv.  
Divya Sharma, Adv.  
Siddhant Jain, Adv.

For the Corporate Debtor : Aishwarya Sharma, Adv.

**ORDER**

Heard Mr. Manish Jain, Adv. appearing on behalf of the Petitioner/  
Financial Creditor and Ms. Aishwarya Sharma, Adv. appearing on behalf of the  
Respondent/ Corporate Debtor. It is submitted by both the counsels that matter  
has been settled amicably between the parties and learned counsel for the  
Petitioner seeks to withdraw the petition. Permission granted. CP No. (IB)-  
33/7/JPR/2022 is dismissed as withdrawn.

  
(Manoj Kumar Dubey)  
Technical Member

  
(Deep Chandra Joshi)  
Judicial Member

May 24, 2023

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